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**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION NO. 175 OF 2018**

**Date Of Decision:- 12<sup>th</sup> February, 2019**

***CORAM: R. VIJAYKUMAR, MEMBER (A).  
RAVINDER KAUR, MEMBER (J).***

Shri Jaipal swami,  
Age 37 years,  
S/o. Mahadev Prasad Swami  
Working as Deputy Commissioner of Income Tax, Mumbai  
(Under Suspension)  
R/a: Flat No.74, Building No.5,  
Sector 7, CGS Colony, Antop Hill,  
Mumbai 400037.

*...Applicant.*

*(By Advocate Shri S.V. Marne)*

**Versus**

1. Union of India  
Through the Secretary,  
Ministry of Finance,  
Department of revenue,  
North Block,  
New Delhi 110001.
2. The Chairman  
Central Board of Direct Taxes,  
North Block,  
New Delhi 110001.

*... Respondents.*

*(By Advocate Shri. V.S. Masurkar and Smt. Vaishali Choudhari)*

**ORDER (ORAL)**

**Per:- R. Vijaykumar, Member (A)**

1. Heard Shri. Vishal Shirke, learned proxy counsel appeared on behalf of Shri. S.V. Marne, learned counsel for applicant and Smt. Vaishali Choudhari, learned counsel for respondents.
2. The learned proxy counsel for applicant states that

the applicant wishes to withdraw this application and the learned counsel for applicant received instructions in this regard.

3. In these circumstances, the said OA is dismissed as withdrawn without any orders as to costs.

*(Ravinder Kaur)*

*Member (J)*

*srp*

*(R. Vijaykumar)*

*Member (A)*

*YWW*  
✓  
*V/P*